GOVERNMENTOF INDIA MINISTRY OFFINANCE DEPARTMENTOF FINANCIAL SERVICES LOK SABHA UNSTARREDQUESTIONNO:3100

TO BE ANSWEREDON THE 05th JANUARY2018/PAUSHA15, 1939 (SAKA)

QUESTION CLOSURE OF DEFAULTER'S ACCOUNT

3100: PROF.A.S.R.NAIK:

Willthe Ministerof FINANCEbe pleased to state:

- (a) whether reportedly a number of bank defaulters have closed their accounts in overseas banks due to fear of detection by the Governmentauthorities;
- (b) if so, the details thereof;
- (c) whether the banks concerned have helped such defaulters; and
- (d) if so, the action taken by the Governmentagainst such defaulters as well as banks?

ANSWER To be answered by THE MINISTER OFSTATEIN THEMINISTRY OFFINANCE

(SHIV PRATAPSHUKLA)

(a) to (d): As per Reserve Bank of India (RBI) inputs, the information in this regard is not maintained with RBI.

Further, under banking laws and regulations, banks licensed by RBI are not required to maintain the reason for closure of accounts.